

QA-12011/2/2022-QA-FSSAI  
भारतीय खाद्य सुरक्षा एवं मानक प्राधिकरण  
Food Safety and Standards Authority of India  
(A Statutory Authority established under the Food Safety and Standards Act, 2006)  
(गुणवत्ता आश्वासन प्रभाग)  
(Quality Assurance Division)  
FDA Bhawan, Kotla Road, New Delhi – 110002

**Dated: 03<sup>rd</sup> June, 2024**

**सूचना / Notice**

विषय- एफएसएसएआई-एनएबीएल एकीकृत मूल्यांकन के सम्बन्ध में।

**Subject- FSSAI-NABL Integrated Assessment-reg.**

In continuation to the office Notice of even number dated 28<sup>th</sup> June 2023 and 3<sup>rd</sup> June 2019, whereby it was informed that the validity and recognition of the FSSAI notified laboratories is subject to the following conditions:

- a. FSSAI will only accept fresh proposals from laboratories for FSSAI recognition and notification if the laboratory has obtained accreditation under FSSAI-NABL Integrated Assessment.
- b. All Laboratories, already notified under Section 43(1) and 43 (2) of the FSS Act, 2006 by FSSAI, which have not obtained FSSAI-NABL Integrated assessment, must obtain the same before the expiry of their NABL accreditation validity period or before the 31<sup>st</sup> March, 2024, whichever is earlier.

2. In view of the above, it has been observed that several FSSAI-Notified Laboratories have not yet obtained Accreditation under the NABL-FSSAI Integrated Scheme. All these laboratories are directed to initiate the submission of applications to NABL within three months. If any Laboratory fails to do so, appropriate administrative action shall be taken as per the provisions of Regulation 5 (7) of the Food Safety and Standards (Recognition and Notification of Laboratories) Regulations, 2018.

This issues with the approval of the Competent Authority.

Signed by

Sweety Behera

Date: 03-06-2024 13:41:18

स्वीटी बेहेरा

Sweety Behera

निदेशक (गुणवत्ता आश्वासन)

Director

(Quality Assurance)

Encl: Copy of the Notice dated 28th June, 2023 and 3rd June 2019.

To,

1. Chief Executive Officer, NABL
2. Commissioners of Food Safety of all States/UTs
3. All FSSAI Notified Primary and Referral Laboratories

Copy to,

1. PS to Chairperson, FSSAI
2. PS to CEO, FSSAI.
3. ED (RCD), FSSAI, New Delhi
4. CITO FSSAI, New Delhi-to upload on the FSSAI website

QA-12011/2/2022-QA-FSSAI  
भारतीय खाद्य सुरक्षा और मानक प्राधिकरण  
Food Safety and Standards Authority of India  
(A Statutory Authority established under the Food Safety and Standards Act, 2006)  
(गुणवत्ता आश्वासन प्रभाग)  
(Quality Assurance Division)  
FDA Bhawan, Kotla Road, New Delhi – 110002

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Dated: 28th June, 2023

**सूचना/ Notice**

विषय: एफएसएसआई-एनएबीएल एकीकृत मूल्यांकन के लिए समय-सीमा के विस्तार के संबंध में।

**Sub- Extension of timeline for FSSAI-NABL Integrated Assessment-reg**

In continuation to the office Notice of even number dated 02<sup>nd</sup> September, 2022 and 3<sup>rd</sup> June, 2019, the validity and recognition of the FSSAI notified laboratories is subject to the following conditions:

- FSSAI will only accept fresh proposals from laboratories for FSSAI recognition and notification if the laboratory has obtained accreditation under FSSAI-NABL Integrated Assessment.
- All Laboratories, already notified under Section 43(1) and 43 (2) of FSS Act, 2006 by FSSAI, which have not obtained FSSAI-NABL Integrated assessment, must obtain the same prior to the expiry of their NABL accreditation validity period or before 31st March, 2024, whichever is earlier.

This issues with the approval of the Competent Authority.

Digitally Signed by Sweety  
Behera  
Date: 28-06-2023 18:00:11  
Reason: Approved

(स्वीटी बेहेरा)

(Sweety Behera)

निदेशक (गुणवत्ता आश्वासन)  
Director (Quality Assurance)

Encl: Copy of Notice dated 2nd Sept, 2022 and 3<sup>rd</sup> June, 2019.

To,

1. Chief Executive Officer, NABL
2. Commissioners of Food Safety of all States/UTs
3. All FSSAI Notified Primary and Referral Laboratories

Copy to,

1. PS to Chairperson,FSSAI
2. PS to CEO, FSSAI.
3. ED (RCD), FSSAI, New Delhi
4. CITO FSSAI, New Delhi-to upload on the FSSAI website

फाइल नॉ.12011/01/2019-गु.आ  
File No. 12011/01/2019-QA  
भारतीय खाद्य सुरक्षा और मानक प्राधिकरण  
Food Safety and Standards Authority of India  
(A Statutory Authority established under the Food Safety and Standards Act, 2006)  
(गुणवत्ता आश्वासन प्रभाग)  
(Quality Assurance Division)  
FDA Bhawan, Kotla Road, New Delhi – 110002

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दिनांक : २ सितंबर, 2022

Dated: 02 **September**, 2022

**सूचना/ Notice**

In continuation to this office Notice of even number dated 3<sup>rd</sup> June, 2019 and supersession of the notice of even no dated 5<sup>th</sup> Feb,2021 regarding recognition of food laboratories under FSSAI-NABL integrated assessment and NABL decision vide Order dated 26.06.2020. Validity and recognition of the FSSAI notified laboratories is subject to the following conditions:

- a. FSSAI will only accept fresh proposals from laboratories for FSSAI recognition and notification if the laboratory has obtained accreditation under FSSAI-NABL Integrated Assessment for testing of the food category/ sub-category as per the Annexure to Format 3 of NABL 154 document available on the NABL website..
- b. All those Laboratories, already recognised under Section 43(1) and Referral Laboratories u/s 43 (2), by FSSAI and which have not obtained FSSAI-NABL accreditation under Section 43(1) and Referral Laboratories u/s 43 (2), must obtain the same prior to the expiry of their NABL approved validity period or on before 30<sup>th</sup> June,2023, whichever is earlier.

This issues with the approval of the Competent Authority.

Digitally Signed by Sweety  
Behera  
Date: 02-09-2022 13:19:41  
Reason: Approved  
(स्वीटी बेहरा)

**निर्देशक (गु:आ)**

Encl: Copy of Notice dated 3<sup>rd</sup> June, 2019 & 5<sup>th</sup> Feb, 2021.

**To,**

- 1. Chief Executive Officer, NABL**
- 2. Commissioners of Food Safety of all States/UTs**
- 3. All FSSAI Notified Primary and Referral Laboratories**

**Copy to,**

- 1. PS to Chairperson,FSSAI**
- 2. PS to CEO, FSSAI.**

**File No. 12011/01/2019-QA**  
**Food Safety and Standards Authority of India**  
(A Statutory Authority established under the Food Safety and Standards Act, 2006)  
**(Quality Assurance Division)**  
**FDA Bhawan, Kotla Road, New Delhi – 110002**

Dated, the 3<sup>rd</sup> June, 2019

**NOTICE**

**Sub: Integrated assessment for Accreditation/ Recognition/Approval of the Laboratories-Reg.**

The Food Safety and Standards Authority of India (FSSAI) will be recognizing food testing laboratories with effect from 15<sup>th</sup> June, 2019 only through the unified approach of laboratory accreditation/ recognition/ approval system of NABL which also has other regulatory boards.

2. Accordingly, the food testing laboratories willing to apply for FSSAI recognition/ renewal/extension of scope, etc., after 15<sup>th</sup> June, 2019, should apply only through the unified system of NABL in the application form for integrated assessment (NABL 154) as per the procedure document NABL 127. Any application received in FSSAI after 15<sup>th</sup> June, 2019 shall not be entertained. The applications already received/will be received in FSSAI till 15.06.2019 will only be processed by FSSAI.

3. This issues with the approval of the Competent Authority.

Yours faithfully,

  
(Umesh Kumar Jain)  
Joint Director (QA)

To:

FSSAI recognized laboratories- with the request to submit the renewal/ additional scope, etc., directly to NABL as per the integrated assessment procedure.

Copy to:

1. Director, NABL, Quality Council of India, NABL House, Plot – 45, Sector 44, Gurgaon – 122002, Haryana
2. Head (IT) – with the request to get it uploaded on the website of FSSAI.